

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 903 of 2003

Jabalpur, this the 31st day of December, 2003.

Hon'ble Mr. G. Shanthappa, Judicial Member

Smt. Sukhiya Bai w/o Late Shri Maganlal
aged about 68 years R/o Village
Imalai Panagar, Jabalpur(MP)

APPLICANT

(By Advocate - Shri Nitin Pandharkar)

VERSUS

1. Union of India
Through the Secretary
Ministry of Defence,
New Delhi.

2. The General Manager,
Ordnance Factory Khamhariya,
Jabalpur(MP)

RESPONDENTS

(By Advocate - Shri K.N. Pethia)

O R D E R (ORAL)

The above application has filed seeking the relief for direction to the respondents to make payment of family pension to applicant with arrears together with any relief deemed fit under circumstances together with the cost of the present application.

2. The case of the applicant is that her husband late Shri Maganlal was ^{an} employee of the respondents and he ~~had~~ retired on superannuation, subsequently he received the pension as per Annexure-A-1. and ~~subsequently~~ he died on 24.9.2002. Since the applicant did not receive the family pension, she submitted a representation as per Annexure-A-3 in which, requesting the respondents for grant of family pension in her name. As per Annexure-A-3, it is found there is no date and no acknowledgement for having received the said representation by the respondents.



3. Heard the learned counsel for the applicant and standing counsel of UOI

4. The learned counsel for the respondents, Shri K.N. Petthia submitted that a direction is given, the respondents will consider the representation in accordance with the law for grant of family pension if the applicant is entitled.

5. After hearing from both the side, it is just and proper to direct the respondents to consider the Annexure-A-3 submitted by the applicant for grant of family pension due to the death of her husband. The applicant has to comply all the formalities for grant of family pension as required by the respondents.

6. If the said representation is pending with the respondents, it is hereby directed the respondents to consider the said representation in accordance with law for grant of family pension, if the applicant is eligible.

7. The respondents are directed to consider the representation of the applicant within a period of 6 weeks from the date of receipt of copy of this order. Accordingly the OA is disposed of. No costs.

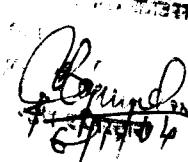

(G. Shanthappa)
Judicial Member

skm

पूर्णकल सं ओ/न्या.....
पतिनिधि अगो निधि.....
(1) सविव, उच्च व्यापार निधि अगो निधि.....
(2) आकेद नी/निधि.....
(3) नी/निधि.....
(4) नी/निधि.....

N. Pandharkar, Adh.
K.N. Petthi, Adh.

Issued
by
6/01/04


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